

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

0A 1926/2000

New Delhi, this the 1st day of August, 2001

Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Shri Govindan S. Tampi, Member (A)

Shri Bhagwati Prasad
S/o Late Shri Roshan Lal
Extra Departmental Branch Postmaster
Siria-ki-Nigaria, Distt. Mathura ...Applicant

(By Advocate Shri D.P.Sharma)

V_E_R_S_U_S

1. Union of India : Through
Secretary
Ministry of Communication
Dept. of Posts - New Delhi.
2. The Director Postal Services
Office of the Post Master General
Agra Region, Agra.
3. The Sr. Supdt. Post Offices
Mathura Division, Mathura.

OBOR (OBEL)

BY HON'BLE SHRI GOVINDAN S. TAMBI

This is a case where order of the respondents dated 12-8-1998 is assailed by the applicant in the OA filed on 17-8-2000 i.e. after more than 2 years and 5 days. Shri D.P.Sharma, learned counsel for the applicant says that against the order he had filed an appeal on 7-12-1998. If a period of one and a half year is worked out from that date, he would be outside the limitation by just two months. He has also filed an MA along with the OA seeking condonation of delay. Shri N.S.Mehta, learned senior counsel, opposes the plea.

2. Counsel for the applicant submits that since the applicant was taken off duty, was ill and was facing financial difficulties, he could not file

the OA in time. This is hardly any justification for delay, as it concerned his own interest.

3. This is a case which is clearly hit by limitation under Section 21 of the Administrative Tribunals Act, 1985, wherein ordinarily we cannot entertain the applications filed after limitation period. We, therefore, reject the application as being hit by limitation. No costs.

S. Raju

(SHANKER RAJU)
MEMBER (J)

/vikas/

(GODMAN S. TAMPI)
MEMBER (A)